



ITEM NO.38 COURT NO.11 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal
(Crl.) No(s).9219/2026

[Arising out of impugned final judgment
and order dated 18-03-2026 in CRLA
No.3410/2016 passed by the High Court of
Judicature at Allahabad]

MAHESH @ MUNNA YADAV PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH RESPONDENT(S)

FOR ADMISSION
IA No. 152295/2026 - EXEMPTION FROM FILING
O.T.

Date : 25-05-2026 This matter was called
on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :
Mr. Siddhart Aggarwal, Sr.
Adv.
Ms. Harshita Choubey, AOR
Ms. Riddhi Jad, Adv.

Ms. Mugdha, Adv.
Mr. Aryan Panwar, Adv.

For Respondent(s) :

Mr. Garvesh Kabra, AOR
Mrs. Pooja Kabra, Adv.
Mrs. Nikita Kabra Jaju, Adv.
Mr. Rajasmit Mondal, Adv.
Mr. Ankur Agnihotri, Adv.

Upon hearing the counsel the Court made
the following

O R D E R

1. Leave granted.
2. Let the original records of the Trial Court and the High Court be called for. A copy thereof, in digital form, shall be supplied to learned counsel appearing for the parties.
3. Considering the totality of the circumstances and also the fact that the appellant has suffered incarceration for a period of eleven

(11) years (approximate), we are inclined to suspend the sentence awarded by the Trial Court as affirmed by the High Court in connection with Sessions Trial No.391 of 2014 arising out of FIR No.101 of 2014 of Bhelupur Police Station, Varanasi District, Uttar Pradesh and grant bail to the appellant on the appropriate terms and conditions as may be fixed by the Trial Court. Ordered accordingly. However, in the attending facts, one of the conditions shall necessarily be that if the appellant possesses a passport, the same shall be deposited before the Competent

Authority/Court, till the conclusion of the trial or until directed otherwise.

4. To comply with this order, the appellant shall be produced before the Trial Court forthwith.

5. The appellant shall not misuse the liberty in any manner and shall maintain good conduct.

6. List on 18.11.2026.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)